

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.244/MP/2021 along with IA No.30/2023

- Subject : Petition under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003 seeking deferment of the operationalization date of 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan Limited by Central Transmission Utility to match with the completion and commissioning of Solar Park and exemption from liability of paying transmission charges until such time on account of force majeure events.
- Date of Hearing : **20.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Adani Renewable Energy Park Rajasthan Limited (AREPRL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and 2 Ors.
- Parties Present : Ms. Sakshi Kapoor, Advocate, AREPRL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Surbhi Gupta, Advocate, PGCIL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Tejasvita Dhawan, Advocate, CTUIL
Shri D. Sharma, Advocate, CTUIL
Shri Yatin Sharma, CTUIL
Shri Hemant Singh, Advocate, FBTL
Shri Lakshyajit Singh, Advocate, FBTL
Shri Harshit Singh, Advocate, FBTL
Ms. Lavanya Panwar, Advocate, FBTL
Shri Ayush Raj, Advocate, FBTL

Record of Proceedings

At the outset, the representative of the Respondent, Powergrid Corporation of India Limited (PGCIL), prayed for an adjournment on the grounds of the non-availability of the arguing counsel. The said request was not opposed by the learned counsel for the Petitioner.

2. The Learned counsel for the Respondent, CTUIL, submitted that the entire 1000 MW of long-term access granted to the Petitioner has now been transitioned to General Network Access and CTUIL may be permitted to file an affidavit in the matter bringing on record these subsequent developments.

3. Learned counsel for the Petitioner sought liberty to file a rejoinder to the reply of CTUIL. Learned counsel further urged that interim protection granted by the



Commission vide Record of Proceedings for hearing dated 9.3.2022 may be extended till the next date of hearing.

4. Considering the above, the Commission adjourned the matter and permitted the Respondent, CTUIL, to file its additional affidavit, if any, within three weeks, and the Petitioner may file a comprehensive rejoinder within three weeks thereafter. The Commission directed that the interim directions issued vide Record of Proceedings for the hearing dated 9.3.2022 shall continue till the next date of hearing.

5. The Petition along with the IA will be listed for hearing on **10.11.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**